

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP No. 166(ND)2017

IN THE MATTER OF:

Mr. Ashok Kumar Garg & Ors.

.... APPLICANT / PETITIONERS

Vs

Renuka Infratech Pvt. Ltd. & Ors.

....

RESPONDENTS

SECTION:

Under Section 241-242 of the Companies Act

Order delivered on 10.08.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the APPLICANT / PETITIONER :-

Mr. Arun Saxena, Ms. Anushri Singh,
Advocates

For the RESPONDENT :-

Mr. K. Datta, Mr. Saurabh Gupta,
Mr. Sumit Bhadana, Adv. For R-2&3

ORDER

On account of paucity of time, matter is adjourned to
17.08.2017.

Sd-

**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**